

पिछड़े वर्गों संबंधी आयोग के प्रतिवेदन की क्रियान्विति

341. श्री रतिलाल प्रसाद वर्मा :

श्री डी० पी० यादव :

श्री पी० के० कोडियन :

श्री लक्ष्मण मलिक :

श्री अमरराय प्रधान :

श्री जयराम वर्मा :

श्री रामावतार शास्त्री :

क्या गृह मंत्री यह बताने को कृपा करेंगे कि :

(क) पिछड़े वर्ग सम्बन्धी आयोग द्वारा वर्ष 1980 में प्रस्तुत किए गए प्रतिवेदन की मुख्य सिफारिशें क्या हैं ;

(ख) उस पर सरकार की क्या प्रतिक्रिया है ;

(ग) उन में से किन-किन सिफारिशों को प्राथमिकता के आधार पर क्रियान्वित करने का विचार है ; और

(घ) उन पर कितनी राशि खर्च होगी ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) पिछड़े वर्ग सम्बन्धी आयोग द्वारा प्रस्तुत किये गये प्रतिवेदन में की गई सिफारिशें संविधान के अनुच्छेद 340(3) के अधीन प्रतिवेदन पर कार्यवाही किए जाने और संसद के पटल पर रखे जाने के बाद ही उपलब्ध कराई जा सकती है।

(ख), से (घ). प्रतिवेदन पर कार्यवाही की जा रही है।

Illicit Liquor Deaths

342. SHRI H. N. GOWDA:

SHRI JAGPAL SINGH:

SHRI PIUS TIRKEY:

SHRI CHHITTUBHAI

GAMIT:

SHRI D. M. PUTTE GOWDA:

SHRI R. N. RAKESH:

SHRI CHHANGUR RAM:

SHRI RAJESH KUMAR
SINGH:

SHRI K. LAKKAPPA:

SHRI TRILOK CHAND:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of deaths due to drinking of illicit liquor, State-wise, during the last one year; and

(b) the steps taken by Government to stop illegal distillation, distribution and inter-state smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The requisite information is being collected and on receipt of the same a statement will be laid on the Table of the House.

(b) Instructions have been issued on 18th December, 1980 to all the State Governments and Union Territories to take effective steps in this regard by:—

(i) Making the State excise machinery move effective in checking the country liquor stocks to guard against adulteration.

(ii) Initiation of timely and deterrent action by the local police authorities against those indulging in illicit distillation of liquor and its trafficking.

(iii) Taking of adequate steps by the State Governments in co-ordina-

tion with their neighbouring States to devise ways means to stop smuggling of illicit liquor across the borders of their respective States.

Persons detained under National Security Act

343. SHRI E. BALANANDAN;
SHRI DHARAM BIR SINHA;
SHRI D. P. YADAV;
SHRIMATI GEETA MUKHERJEE;
SHRI SATYAGOPAL MISRA;
SHRI RAMAVATAR SHASTRI;

Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) how many persons were detained under the National Security Ordinance/Act throughout the country till 31st January, 1981 (State-wise and month-wise);

(b) their political affiliations, if any;

(c) the reasons for their arrest and the action taken against them; and

(d) the number of persons released so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). Information is being collected and will be laid on the Table of the House.

Finalisation outlay of sixth five year Plan for states and union Territories

344. SHRI CHITTA MAHATA:
SHRI D. P. JADEJA:

Will the Minister of PLANNING be pleased to state:

(a) whether Government have finalised the outlay of the Sixth Five Year Plan for States and the Union Territories; and

(b) if so the details thereof and the reaction of the States and the Union Territories thereto?

THE MINISTRY OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). Yes, Sir. The outlays for the Sixth Five Year Plan of States/Union Territories have been finalised in consultation with the States/Union Territories. A Statement showing the agreed outlays is attached. These outlays were agreed keeping in view the various constraints including availability of overall resources, needs of the States/Union Territories and national priorities.

Statement

Sixth Five Year Plan 1980-85—States/Union Territories

(Rs. crores)

States/UTs.	Agreed outlay 1980-85
1. Andhra Pradesh	3100.00
2. Assam	1115.00
3. Bihar	3225.00
4. Gujarat	3680.00
5. Haryana	1800.00
6. Himachal Pradesh	560.00
7. Jammu & Kashmir	900.00
8. Karnataka	2265.00
9. Kerala	1550.00
10. Madhya Pradesh	3800.00
11. Maharashtra	6175.00
12. Manipur	240.00
13. Meghalaya	235.00
14. Nagaland	210.00
15. Orissa	1500.00
16. Punjab	1957.00
17. Rajasthan	2025.00
18. Sikkim	122.00